

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION NO.3276
TO BE ANSWERED ON 23.3.2022**

DONATIONS TO COVID RELIEF FUNDS

3276. SHRI PRADYUT BORDOLOI:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether donations have been made to any COVID relief funds from the MPLAD fund as per MoS&PI Circular No. E-4/2020-MPLADS(Pt.II) dated 28th March, 2020;**
- (b) if so, the total donation received from MPLADs to such funds along with the details of the names of such funds and respective donations;**
- (c) whether any audit has been conducted on the expenditure incurred by aforementioned funds by virtue of such donations;**
- (d) if so, the details thereof; and**
- (e) the reasons for donations from MPLADS to be prohibited to PM and CM Relief Funds vide the MOS&PI Office Memorandum dated 1st April, 2020 (File No. C-60/2018-MPLADS (Pt-I))?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH)

(a) No donations have been made to any COVID relief funds from MPLAD fund as per provision of Circular No. E-4/2020-MPLADS(Pt.II), dated 28-3-2020 (Annexure-I).

(b), (c) & (d): Does not arise.

(e) The contributions from MPLADS Funds to PM and CM Relief Funds were prohibited vide Office Memorandum No.C-60/2018-MPLADS(Pt.I), dated 1-4-2020 (Annexure-II) as “Grants and loans, contribution to any Central and State/UT Relief Funds” are prohibited under MPLAD guidelines [S.No.06 of annexure-II of MPLADS guidelines (list of works prohibited under MPLAD)] [Annexure-III].

**{ANNEXURE FOR REPLY OF LOK SABHA UN STARRED QUESTION No. 3276
REFERRED IN PART (a) }**

MOST IMMEDIATE

Circular No. E-4/2020-MPLADS (Pt. II)
Government of India
Ministry of Statistics and Programme Implementation
(MPLADS Division)

East Block-6, Level -5,
R.K. Puram, New Delhi - 110066
Dated: 28th March 2020

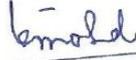
Subject: One-time dispensation under MPLADS for managing COVID-19-reg

In continuation of circular No. E-4/2020-MPLADS(Pt) dated 24th March 2020 issued by the Ministry on the above subject for managing COVID 19 in the country which has been declared as a pandemic by World Health Organisation (WHO) and "notified disaster" by Ministry of Home Affairs (MHA), Government of India, the Ministry of Statistics and Programme Implementation has decided to issue the following exclusive instructions on utilization of MPLADS fund for managing COVID 19 during the **financial year 2020-21** in terms of circular dated 24th March 2020 ;

- a) The sitting Members of Parliament may recommend release of fund from the eligible instalment/s to be released by the Ministry of Statistics and Programme Implementation during the financial year 2020-21 to/ through such Fund / central government pool or Head of Account (as may be decided by the central government) for managing COVID 19 in the country. The Ministry will deduct the amount consented by the Member of Parliament from the instalment/s to be released in 2020-21 and release rest of the amount into the concerned Nodal District Authority account. The consent letter to this effect is enclosed.
- b) To facilitate release of eligible portion of the instalment (1st or 2nd) of a Financial Year due to the sitting Members of Parliament by the Ministry during 2020-21, following exemptions are made:
 - i) One-time exemption in furnishing of Provisional Utilization Certificate for release of first instalment.
 - ii) One-time exemption in furnishing of Utilization Certificate and Audit Certificate for release of second instalment.
 - iii) These above exemptions shall be applicable during financial year 2020-21 *only*.
 - iv) These exemptions shall not be applicable to Ex-Members of Parliament who by virtue of demitting Office, are no longer in a position to recommend new works.

- v) This dispensation shall be applicable to only those Members who have decided to contribute their MPLADS funds for the cause of COVID-19 and only to the extent of the amount contributed thereto.
- vi) The other conditions with regard to the release of instalments in extant MPLADS guidelines shall remain the same.

2. This issues with the approval of Competent Authority.


28.03.2020
(Tanweer Qamar Mohammad)
Joint Secretary (MPLADS)

To,

1. The Nodal Secretaries of States/UTs
2. The Commissioners of corporations of Delhi/ Kolkata/Mumbai/Chennai
3. All District Collectors/District Magistrates/ Deputy Commissioners

Copy for kind information to

1. PS to Hon'ble Deputy Chairman, Rajya Sabha
2. PS to Hon'ble Speaker, Lok Sabha
3. PS to Hon'ble MoS(I/C), Statistics & PI
4. All Hon'ble Members of Parliament (Rajya Sabha/ Lok Sabha)
5. PPS to Cabinet Secretary / Secretary (Expenditure) / Secretary (DEA)
6. Secretary/Director General (C & A)/ Additional Secretary/Additional Secretary & FA/ DDG (Admin) / Director (MPLADS) / DS (MPLADS)
7. Additional Director, Committee on MPLADS Branch, Lok Sabha Secretariat
8. Director, Committee on MPLADS Branch, Rajya Sabha Secretariat
9. All concerned Officers/Officials in MPLADS Division, M/o Statistics & PI
10. NIC-MOSPI with the request to upload on the MPLADS portal

LETTER OF CONSENT

I, Shri/Smt. hereby give my consent for release of Rs. (in words) from my next MPLADS instalment due for release by MOSPI during 2020-21 to/ through such Fund/ central government pool or Head of Account as may be decided by the central government for managing COVID 19 in the country.

Signature
Name of MP(RS/LS)
Phone
E-mail.

To,
The Chairman,
Committee on MPLADS (LS/RS)
Parliament House,
New Delhi.

Copy to:
The Director (MPLADS)
Ministry of Statistics & PI,
East Block-6, Level-6
R.K. Puram, New Delhi-110066

Note : consent letter may kindly be e-mailed immediately to : commplad@sansad.nic.in,
rsmplads@sansad.nic.in, mplads@nic.in

**{ANNEXURE FOR REPLY OF LOK SABHA UN STARRED QUESTION No. 3276
REFERRED IN PART (e) }**

File No. C-60/2018-MPLADS (Pt-I)
Government of India
Ministry of Statistics & PI
(MPLADS Division)

East Block-6, Level-6
R. K. Puram, New Delhi-110066
Dated: 01.04.2020

OFFICE MEMORANDUM

Subject: Clarification regarding contribution towards PM/CM Relief Fund from MPLADS- reg.

This Ministry has been receiving queries from various quarters on whether contributions to PM/CM Relief Fund could be made from MPLADS funds. It has also come to the notice of the Ministry that several Hon'ble Members have consented to contribute from their MPLADS funds towards PM/CM Relief Fund as part of containment and remedial measures for COVID-19.

2. It may kindly be noted that as per of the MPLADS Guidelines, “**grants and loans, contribution to any Central and State/UT Relief Funds**” are **PROHIBITED** under MPLADS Guidelines (refer S. No. 06 in Annexure-II (List of works prohibited under MPLADS)).

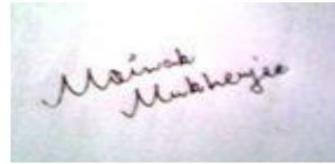
3. This Ministry vide its Circular E-4/2020- MPLADS(Pt-II) (copy enclosed for ready reference) has, as a special case, enabled the Members to contribute towards the larger national cause **to/through such Fund/Central Government Pool or Head of Account as may be decided by the Central Government** for managing COVID-19 in the country. This dispensation **excludes** the PM or CM Relief Funds.

4. Hon'ble Members of Parliament desiring to donate funds for addressing the COVID-19 pandemic using their entitlement from the MPLADS fund during 2020-21, may do so **only in the specified format** enclosed with the circular dated 28.03.2020. Requests by Hon'ble MPs for transfer of MPLAD funds to **any other** centralized

account/head than that specified in the specified format will be deemed to be **VOID/INVALID**.

5. The Ministry, on its part, is already requesting the concerned Members to review their letter of consent accordingly. It is requested that the afore-mentioned provisions of the MPLADS Guidelines may be brought to the kind notice of all the Hon'ble Members of Parliament.

6. This issues with the approval of the Competent Authority.

A photograph of a handwritten signature in black ink on a light-colored background. The signature reads "M. Mukherjee" in a cursive script.

(M. Mukherjee)
Deputy Director (MPLADS)

To

1. Director, Committee on MPLADS Branch, Rajya Sabha Secretariat, Parliament House Annexe, New Delhi-110001.
2. Additional Director, Committee on MPLADS Branch, Lok Sabha Secretariat, Parliament House Annexe, New Delhi-110001.

Copy to:

NIC-MOSPI with the request to upload this O.M. on the MPLADS portal (www.mplads.gov.in)

{ANNEXURE FOR REPLY OF LOK SABHA UN STARRED QUESTION No. 3276 REFERRED IN PART (e) }**GUIDELINES OF MPLADS****Annexure-II****LIST OF WORKS PROHIBITED UNDER MPLADS**

1. Office and residential buildings belonging to Central and State Governments, their Departments, Government Agencies/Organizations and Public Sector Undertakings. However, construction of Railway Halt Station, subject to provision of para 3.35 will be permissible.
2. Office and residential buildings and other works belonging to private and commercial organizations.
3. All works involving commercial establishments/units.
4. All maintenance works of any type. However, re-boring of hand pumps, subject to provision of para 3.32 will be permissible.
5. All renovation and repair works. (However, works of retrofitting of essential lifeline buildings, viz Govt. hospitals, Govt. Schools and public buildings to be used as shelters in an emergency and heritage and archaeological monuments and buildings with specific permission available from the Archaeological Survey of India will be permitted under MPLADS).
6. Grants and loans, contribution to any Central and State/UT Relief Funds.
7. Naming of assets after any person.
8. Project of movable items except as those provided in Annexure-IIA.
9. Acquisition of land or any compensation for land acquired.
10. Reimbursement of any type of completed or partly completed works or items.
11. Assets for individual/family benefits. (However, as per para 3.28 of the guidelines, tri-cycle (including motorized), artificial limbs and battery operated motorized wheelchair to differently abled deserving persons are permitted). MPs may also provide MPLADS funds to Centrally Sponsored Schemes providing assets for individual/family use, with the proviso that the M.P. will not add or change the priority list or any of the criteria for selection declared in the centrally sponsored scheme. He may not nominate specific individuals as beneficiaries, but can nominate the geographical area where these MPLADS funds would be spent.
12. All revenue and recurring expenditure.